

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 25th January, 2019

NO. LJ (B) 6/2019/5 - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoints the following Officers as Executive Magistrates for conduct of General Elections to the Jaintia Hills Autonomous District Council, 2019.

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division
1.	Shri G. Rani, Assistant Director, BADO, West Jaintia Hills District, Jowai.	Within West Jaintia Hills District	Deputy Commissioner, West Jaintia Hills District, Jowai

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(E.M. Donn),

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

MEMO.NO. LJ (B) 6/2019/5 - A,
Copy to:-

Dated Shillong, the 25th January, 2019

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Chief Electoral Officer, Meghalaya.
3. The Deputy Commissioner, West Jaintia Hills District, Jowai.
4. District Council Affairs Department with reference to letter No. DCA.8.2014/104, dt. 24th January, 2019.
5. Personnel A.R (A) Department.
6. Election Department.
7. Data Entry Operator, Law (A) Deptt. for uploading in the Meghalaya web site.
8. Director of Information and Public Relation, Meghalaya, Shillong
9. Office Copy.

By Order etc.,



Joint Secretary to the Govt. of Meghalaya
Law (B) Department.
